

In the High Court at Calcutta
Constitutional Writ Jurisdiction

Present :

The Hn'ble Chief Justice Thottathil B. Raadhakrishnan

And

Justice Dipankar Datta,

And

Justice Sanjib Banerjee,

And

Justice I.P.Mukerji

And

Justice Joymalya Bagchi.

Dated 24th March, 2020

W.P. No.5323 (w) of 2020

Court on its own motion :

Re : Matters pending with interim orders in the High Court at Calcutta and Courts subordinate to it including the Tribunals within the State of West Bengal and Union Territory of Andaman & Nicobar Islands during the prevailing COVID-19 situation related non-availability of access to Courts.

In exercise of the authority under Articles 226 and 227 of the Constitution, all matters in which interim orders were subsisting as on April 16, 2020 and which may have expired or which are due to expire on or before April 9, 2020 will stand extended till April 30, 2020 or until further orders of Court, unless specifically dealt with by any judicial order

to the contrary. All parties affected by the continuation of the interim orders will be at liberty to apply for vacating or variation of such orders.

This order be published in the official website of this Court. This order be also communicated to the Courts subordinate to this Court and all Tribunals; Learned Advocate General; Senior Central Government Advocate, Government of India; President and Secretaries of the three wings of the Bar with a request to circulate amongst lawyers, litigants and others interested.

(The Hon'ble Chief Justice Thottathil B. Raadhakrishnan)

(Dipankar Datta, J.)

(Sanjib Banerjee, J.)

(I.P.Mukerji, J.)

(Joymalya Bagchi, J.)